THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) The General Manager, Delhi Transport Undertaking, has reported that no such letter has been received by the Undertaking.

(b) Does not arise.

(c) and (d) The bus services, which used to run through Central Secretariat (North Block) before 8 A.M. and after 7.30 P.M. were not being fully utilised by the commuters, because the office hours for the bulk of the Central Government employees were spread over from 9.00 A.M. to 5.30 P.M. Consequently, the D.T.U. considered it necessary to save uneconomic kilometer-age, by diverting the services via the Red Cross Road before 8.00 A.M. and after 7.30 P.M. However, on representations, with effect from 21-8-1970, the services' on routes No. 6, 27. 27A, 45A and 45B have been restored through the Central Secretariat before 8.00 A.M. and after 7.30 P.M.

URBAN PROPERTY GRAB MOVEMENT

1638. SHRIMATI VIDYAWATI CHA-TURVEDI:

SHRI RUDRA NARAIN IHA:

Will the PRIME MINISTER be pleased to Mate:

whether the attention of Government has been drawn to the reported news item that "The West Bengal Forward Block will launch an urban property grab movement" in the state under which selected urban properties owned by the Tatas, the Birlas and other Big Business houses and Maharajas as well as vacant houses in the city and towns would be ocupied by Forward Block members and supporters to focus the demand for imposition of a ceiling on urban property;

- (b) if So, the details thereof; and the reaction of Government thereto;
- (c) whether Government propose to brine forward legislation for imposing a ceiling en urban property; and

(d) if so, the details thereof; and if not the reasons therefor?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) Yes, Si". The State Government will no doubt take necessary action according to the law and deal firmly with any defiance of law.

(d) and (d) Government are awaiting the reactions of the State Governments to whom a reference has been made in this regard.

PERSONS ARRESTED AND TRIED IN CONNEC-TION WITH "LAND GRAB MOVEMENT"

- 1639. SHRIMATI VIDYAWATI CHA-TURVEDI: Will the PRIME MINISTER be pleased to State:
- (a) whether it is a fact that Police have instituted cases against some persons who have been arested in connetion with the "Land Grab Movement" started by leftist parties in the country;
- (b) if so, the reasons for arrests and the number of persons arrested;
- (c) th total acreage of land grabed as a result of the movement;
- (d) whether it is also a fact that the Government of India propose to allot and regularise such grabbed land to the actual cultivators: and
- (e) if so, the details thereof and if not. the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) According to information received so far, the number of arrests made is:

| Punjab | 1873 |
|------------------|----------|
| Madhya Pradesh | 2254 |
| Haryana | 99 |
| Himachal Pradesh | 40 |
| Podicherry | 189 |

Information in respect of the remaining States and Union Territories is being collected. Arrests have been made under the relevant provisions of the Cr. P.C. and I.P.C.